

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

MA 1304/99
MA 1744/97
OA 1736/97

New Delhi this the 5th day of August, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member (J)
Hon'ble Shri S.P. Biswas, Member (A)

In the matter of

1. Suresh Kumar
2. Hardyal Singh
3. Hariram Singh
4. Pitam Singh
5. Sukhbir Singh
6. Bhagwan Das
7. Ram Niwas
8. Satish Kumar
9. Ganesh Prasad
10. Khem Singh
11. Ghanshyam Das
12. Jyoti Swaroop

(All are helper Khalasis working under
Chief Electric Foreman (Train Lighting)
at New Delhi Railway Station.

..Applicants

(None for the applicants)

Versus

Union of India and others through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.

..Respondents

(By Advocate Shri P.S. Mahendru)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Member (J)

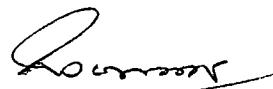
Shri P.S. Mahendru, learned counsel for the respondents
presses MA 1304/99. None for the applicants even on the second
call and no reply has been filed ~~either~~ by them even though
Shri H.K. Gangwani, learned counsel had sought time to file the
same.

2. We have seen the MA. The thrust of the matter as mentioned
in the MA is that the respondents have submitted that they have

Y/

granted all the reliefs as prayed for by the applicants in the OA

3. In view of the above submissions of the learned counsel for the respondents OA 1736/97 together with MA 1744/97 stand disposed of as the respondents have already granted the reliefs prayed for in the OA i.e. for holding Trade Test for the post of Electrical Fitter. No costs.



(S.P. Biswas)
Member (A)



(Smt. Lakshmi Swaminathan)
Member (J)

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